The Payment of Wages (Pondicherry Amendment) Act, 1970

Act 9 of 1970

Keyword(s):
Central Act Amendment, Payment of Wages Act, 1936
THE PAYMENT OF WAGES (PONDICHERRY AMENDMENT) ACT, 1970
(No. 9 of 1970)

ARRANGEMENT OF SECTIONS

SECTION

1. Short title and extent.

2. Amendment of section 7.

3. Insertion of new section 11 A.
THE PAYMENT OF WAGES
(PONDICHERY AMENDMENT) ACT, 1970
(Act No. 9 of 1970)

5th May 1970.

AN ACT

to amend the Payment of Wages Act, 1936 in its application to the
Union territory of Pondicherry.

BE it enacted by the Legislative Assembly of Pondicherry in the
Twentieth Year of the Republic of India as follows:—

Short title and extent.

1. (1) This Act may be called the Payment of Wages (Pondicherry
Amendment) Act, 1970.

(2) It extends to the whole of the Union territory of
Pondicherry.

Amendment of section 7.

2. In sub-section (2) of section 7 of the Payment of Wages
Act, 1936 (Central Act 4 of 1936) (hereinafter referred to as the principal
Act), after clause (d), the following clause shall be inserted, namely:—

"(dd) deductions for electricity supplied to the employed person
by the Electricity Department of the Government of Pondicherry;"

Insertion of new section 11A.

3. After section 11 of the principal Act, the following section
shall be inserted, namely:—

Deductions in respect of electricity.

"11A. The Employer shall, if so required by a requisition in
writing, by the Electricity Department of the Government of
Pondicherry or by an officer authorised by it in this behalf, make the
deductions authorised under clause (dd) of sub-section (2) of section 7
from the wages of the employed person and remit the amount so
deducted in such manner as the State Government may, by general
or special order, specify."